

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY FIFTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 20743 OF 2023

Between:

The Federation of Automobile Dealers Association, represented by its President, M. Suresh Reddy, aged 60 years , s/o. Sitharam Reddy, r/o. 8-2-293/82/745, Road No. 38, Jubilee Hills, Hyderabad, Telangana, 500033.

...PETITIONER

AND

The State of Telangana, represented by its Principal Secretary, Road Transport, Secretariat, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly one in the nature of Writ of Mandamus, declaring Act 6 of 2023, Telangana Motor Vehicles Act, as ultra vices, perverse, arbitrary, illegal and violative of fundamental rights of the Petitioner under Article 14, and also violative of Articles 265, 285 and 300A of the Constitution of India and violative of principles of natural justice, quash the same and restrain the respondents from taking further action under the impugned notification.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased For the reasons stated in the affidavit filed in support of the writ petition, the petitioner

humbly prays that this Honourable Court may be pleased to suspend the operation of the impugned, Telangana Motor Vehicles Amendment Act 6 of 2023.

Counsel for the Petitioner : SRI E.HARI BABU

**Counsel for the Respondents: SRI S.RAHUL REDDY, SPL.GP
for ADDL ADVOCATE GENERAL**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.20743 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. E.Hari Babu, learned counsel for the petitioner.

Mr. S.Rahul Reddy, learned Special Government Pleader attached to the office of learned Additional Advocate General for the respondent.

2. Learned counsel for the petitioner seeks leave of this Court to withdraw the writ petition.

3. The Writ Petition is, therefore, dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR**

SECTION OFFICER

//TRUE COPY//

To,

1. One CC to SRI E.HARI BABU, Advocate. [OPUC]
2. Two CCs to ADDL ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

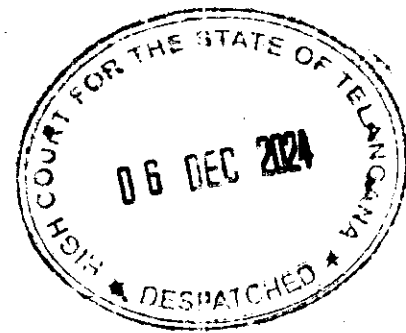
BSK

LS

K.P.

HIGH COURT

DATED:25/10/2024



ORDER

WP.No.20743 of 2023

**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

*6 Copies
[Signature]
29/11/24*